



2026:AHC:40181-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 30047 of 2025**

Ziaul Hasan

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

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|---------------------------|---|------------------------------|
| Counsel for Petitioner(s) | : | Anurag Shukla, Kumar Anubhav |
| Counsel for Respondent(s) | : | G.A.                         |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

*"(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent nos.2 and 3 to ensure fair, impartial, independent and time-bound investigation in FIR No. 52 of 2025, under Sections 80, 85, 127(2) B.N.S. and 3/4 Dowry Prohibition Act dated 27.08.2025.*

*(ii) Direct the Investigating Officer/SHO Atarsuiya to file charge-sheet forthwith, within a time to be fixed by this Hon'ble Court;*

*(iii) Set aside/quash the order dated 04.12.2025 passed by the learned Magistrate in the Monitoring Application (Annexure-2), being arbitrary and against law;*

*(iv) Pass any other or further order in the interest of justice."*

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 27.08.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Commissioner of Police, Commissionerate Prayagraj, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner,

respondent no.2- Commissioner of Police, Commissionerate Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

**February 23, 2026**  
KS

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**